

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 42

C.P. (IB)/144(MB)2024

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **SAHAJAHAN S MULLA**

Section 94(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Pratik S., Adv. Priyal Gupta i/b Vidhi Legal for the Applicant present. Adv. Pratik Sarkar and Adv. Priyal Gupta for the Applicant present through VC.

The Applicant has placed on record affidavit service in compliance of the Rule 6. However, on perusal we find that the copy of the application has been served to the Financial Creditor only and not to the Corporate Debtor. He undertakes to have it serve to the Corporate Debtor also. List this matter on Board on **12.04.2024**.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh